

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 679 of 2019**

**IN THE MATTER OF:**

**Mukesh Modi**

**.....Appellant**

**Vs.**

**Ritu Rastogi & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Himanshu Handa, Advocate**

**For Respondents: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika Sharma, Advocates**

**Mr. Rakesh Kumar, Ms. Chetna Bisht, Advocates**

**O R D E R**

**04.07.2019** - Learned counsel for the Appellant submits that Senior Counsel is not in the town and request to adjourn the matter. The case is accordingly, adjourned.

Post the case for 'admission'(fresh case) on **8<sup>th</sup> July, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk